

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

(IB)-68(PB)/2017

**IN THE MATTER OF:**

**S.R. Constructions**

.....Petitioner

**v.**

**International Recreation & Amusement Ltd.**

.....Respondent

**SECTION : UNDER SECTION 9**

**Order delivered on 08.11.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s):**

**Mr. Umesh Garg, Mr. Ashish Virmani & Ms. Tanisha  
Khaitan, Advocates**

**For the Respondent(s) :**

**Mr. Vivek Malik & Mr. Dhawal Jain, Advocates**

**ORDER**

On the joint request made by learned counsel for the parties, hearing is deferred to 21.11.2017.

*Sd. —*  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

*Sd. —*  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

08.11.2017

Vineet